

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 6 of 2012 &
IA Nos. 5 & 6 of 2012**

Dated: 3rd January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

M/s. Chemfab Alkallis Limited

....Appellant (s)

Versus

Electricity Deptt. Of Puducherry & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Rohit Rao N.

Counsel for the Respondent (s): Mr. V.G. Pragasam S. Prabu
Ramasubramanian

ORDER

Admit. Issue Notice. Mr. V.G. Pragasam S. Prabu Ramasubramanian, learned counsel takes notice on behalf of respondent No. 1. Notice to be issued to other Respondents returnable on 17.01.2012. Dasti service is permitted.

The order impugned is also subject matter challenged in Appeal No. 187 of 2011. In that Appeal, we have passed interim order relating to the payments. In this case, it is represented that already three instalments have been paid out of seven instalments.

In view of the above, we are inclined to pass similar interim order in this Appeal also. Consequently, we pass this interim order that the Appellant

need not pay further instalments pending disposal of this Appeal. With these observations, I .A. No. 5 of 2012 is disposed of.

Post this Appeal on **17th January, 2012** alongwith Appeal No. 187 of 2011. In the meantime, the learned counsel for the Respondents are directed to file the Counter after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/k